- whether the use of minor children for begging is legally permitted;
- (b) if not, the action taken by Government against those who compel the innocent children to beg in extremely hot and cold weather; and
- the details of measures Government would take to secure freedom to such (c) children from this "bonded labour" of beggary?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI PORIKA BALRAM NAIK): (a) to (c) Presently, there is no central legislation on beggary. However, sub-section (1) of Section 24 of the Juvenile Justice (Care and Protection of Children) Act, 2000 provides that whoever employs or uses any juvenile or the child for the purpose or causes any juvenile to beg shall be punishable with imprisonment for a term which may extend to three years and shall also be liable to fine. Further, sub-section (2) provides that whoever, having the actual charge of, or control over, a juvenile or the child abets the commission of the offence punishable under sub-section (1), shall be punishable with imprisonment for a term which may extend to one year and shall also be liable to fine.

Child beggars are treated as children in need of care and protection under the "Integrated Child Protection Scheme (ICPS)" being implemented by the Ministry of Women and child Development.

Money given to Assam for development of border area

1053. SHRIMATI NAZNIN FARUQUE Will the Minister of HOME AFFAIRS be pleased to state:

- how much money has been given to Assam for the development of border area in last three years and how much money has been spent by Government;
- the details of the projects on which money has been spent, project-wise, area-wise and year-wise;
- whether the State of Assam has sent any proposal for the development projects on the border; and
 - if so, the details thereof? (d)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Government of India has been implementing a Border Area Development Programme (BADP) through the State Government of Assam in 28 identified blocks of 07 border districts of Assam. Formulation, finalization and approval of the schemes/projects under the BADP is the primary responsibility of the State Governments. An amount of Rs. 9175.63 lakh has been released to the Government of Assam under the Border Area Development Programme (BADP) during the last three years of which State Government has utilized Rs. 6053.15 lakh upto 31.12.2012. Year-wise break up of which is given below:

Year	Amount released to the State Government	Amount utilized by the State Government			
2009-10	2395.62	2067.84			
2010-11	4800.00	3004.81			
2011-12	1980.01	950.50			

The developmental activities taken up by the Government of Assam in border blocks are in various sectors namely (i) Road (ii) Education (iii) Social infrastructure (iv) Agricultural and allied sector (v) Health (vi) Power (vii) Security. Sector-wise break up of utilization of funds under BADP by the State of Assam during the last three years is given below:

Year	Road sector	Education	Social sector	Agricul- ture	Health	Power	Security	Misc.
2009-10	1465.92	297.30	374.50	≃	5.27	병목	221.27	31.27
2010-11	3314.52	377.03	490.32	122.50	60.00	28.06	241.00	166.57
2011-12	1208.00	173.00	155.00	112.00	-	~	205.00	127.01

State Government has also furnished the Annual Action Plan of BADP for the year 2012-13 of an amount of Rs. 3480.00 lakh which contains 218 schemes in various sectors as explained above. An amount of Rs. 598.09 lakh has been released to the Government of Assam after adjusting the amount of pending utilization certificates upto the year 2010-11 as on 2.11.2012.

Non-delivery of benefits of welfare scheme for disabled

1054. DR. PRABHAKAR KORE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state: